## GOVERNMENT OF INDIA OVERSEAS INDIAN AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1564
ANSWERED ON:29.07.2015
Compensation for Deceased Labour
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## Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether the Government has received representation regarding pending applications claiming compensation for death of Indian labourers while working abroad;
- (b) if so, the details thereof during each of the last three years and the current year, State-wise particularly Madhya Pradesh and country-wise along with the action taken in each case;
- (c) whether Indian Missions located abroad have set up any mechanism for speedy payment of outstanding dues and receive compensation from local authorities in case of death of Indian labourers while working abroad; and
- (d) if so, the details thereof?

## **Answer**

## MINISTER OF STATE FOR OVERSEAS INDIAN AFFAIRS GENERAL V.K. SINGH (RETD.)

- (a) & (b): The Government regulates Emigration Check Required (ECR) passport holders going to an ECR country (Afghanistan, Bahrain, Indonesia, Iraq, Jordan, Kuwait, Lebanon, Libya, Malaysia, Oman, Qatar, Kingdom of Saudi Arabia, Sudan, Sudan (South), Syria, Thailand, United Arab Emirates and Yemen) for employment. The cases reported by the Indian Missions in these countries in respect of matter relating to death compensation are given in the annexure. State-wise details are not maintained by all Indian Missions. Action in each case is taken by the Indian Missions on priority basis in the manner detailed in the following answer to parts (c) & (d).
- (c) & (d): There is a mechanism in Indian Missions for following up on all cases relating to legal dues and death compensation claims. The Missions provide assistance, on a pro-active basis, right from informing the next of kin to facilitating the disposal of mortal remains either by local burial or transportation to India, in coordination with the sponsors. On receipt of the requisite documents duly attested by concerned authorities in India, the Indian Missions file the cases for death compensation through their panel of lawyers on behalf of the legal heirs. The Missions keep the family of the deceased informed about the progress of the case from time to time. On receipt of compensation in local currency, the Missions forward a demand draft in Indian Rupees (equivalent to the amount received as compensation) issued in favour of the concerned District Collector, for disbursement under intimation to the legal heirs of the deceased.

In the event of on-site and road traffic accidents, the Missions pursue cases on behalf of the families on receipt of a Power of Attorney and Legal Heirship Certificate from them. In the event of refusal by Insurance Companies to honour the judgment of the Court, civil cases are filed for execution of the same.

In the event of any delay, the Missions intervene with the company concerned, and if necessary, with the local Government agency concerned, to facilitate settlement of the outstanding dues.